

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

39.

C.P. (IB)/826(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

State Bank Of India  
Vs  
Mr. Sanjeev Arora

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Ajinkya, Ld. Counsel for the Applicant present. Mr. Harsh, Ld. Counsel for the Respondent present.
2. This bench noticed that, the Insolvency Resolution Process against the Personal Guarantor u/s 95 of the IBC, 2016 is pending before the Hon'ble Supreme Court in the matter of "Sanjay Singal & Anr. Vs. Union of India & Ors". In "WP(C)510 of 2022".
3. In view of the aforesaid, we feel it appropriate to adjourn the matter sine-die. Hence, the matter is adjourned *sine-die*.
4. Liberty is given to the Financial Creditor mention the matter before this bench when the issue reaches a finality.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**